Central Administrative Tribunal Principal Bench: New Delhi

CP No. 327/98 In OA No. 2759/92 RA No. 127/98



New Delhi this the 8th day of September 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J) Hon'ble Mrs. Shanta Shastry, Member (A)

All India Health Visitors (Railway) Association through

- General Secretary Smt. Santosh Kumari Saini
- Smt. Aruna Pillai Sr. Health Visitor Northern Railway

...Petitioners

(By Advocate: Shri B.S. Mainee)

Versus

- 1. Shri D.P. Tripathi Secretary Ministry of Railways Rail Bhawan New Delhi.
- Shri S.P. Mehta
 General Manager
 Northern Railway
 Baroda House, New Delhi.
- 3. Shri Rakesh Chopra
 Divisional Railway Manager
 Northern Railway
 State Entry Road
 New Delhi.

... Respondents

(By Advocate: Shri E.X. Joseph with Shri V.S.R. Krishna)

ORDER (Oral)

By Reddy, J.-

Heard the counsel for petitioners and the respondents.

2. The C.P. is filed aggrieved by the non-compliance of the directions issued in OA-2759/92 dated 1.12.97. In the said order it was directed to

implement the scheme of up-gradation which has been done with reference to some of the posts in the cadre of Railways and upgrade them to the scale of Rs. of Railways and upgrade them to the scale of the 1400-2300 with effect from the implementation of the said scheme i.e. from the date of the recommendations of the 3rd Pay Commission.

- 3. Learned counsel for respondents, however, submits that the Railways have taken a decision to give the benefit of the upgradation not only to the applicants but also to all the employees who will come within 20% posts of Lady Health Visitors on both sides Family Welfare Establishment as well as namely; Medical, the scale of Rs. 330-560 would be granted Selection Grade Rs. 425-640 with effect from 1.8.76 on similar lines as followed by the Nodal Ministry viz. Ministry of Health and Family Welfare and yet the replacement of scale of Rs. 1400-2300 in accordance with the recommendations of the 3rd Pay Commission will not be adversely affected by the decision to be taken though some of them will be over and above the 20% posts of the total sanctioned cadre now being given the Selection Grade. It was also stated that the Railway Board would pass the orders shortly to extend the benefit to all the concerned employees.
 - 4. In the circumstances, learned counsel for petitioners fairly concedes that the directions have been complied with by the respondents. We direct the respondents to pass the orders as early as possible.





5. In view of the above stand taken by the respondents, the C.P. as well as R.A. are closed. Notices issued to the alleged contemners are discharged.

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(Mrs. Shanta Shastry)
Member (A)

(V. Rajagobala Reddy) Vice-Chairman (J)